

**GOVERNMENT OF INDIA
WOMEN AND CHILD DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:6054
ANSWERED ON:03.05.2013
DISCRIMINATION AGAINST AIDS AFFECTED CHILDREN
Tandon Shri Lal Ji

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the Government has noticed that children suffering from Acquired Immuno Deficiency Syndrome (AIDS) are being discriminated in various types of children homes including juvenile/reform homes;
- (b) if so, the details of such cases reported during each of the last three years and the current year, State/UT-wise; and
- (c) the appropriate action taken or proposed to be taken by the Government in this regard?

Answer

MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

(a) & (b): No such incidence has come to the notice of the Government in the Ministry of Women and Child Development.

(c): The Ministry of Women and Child Development had carried out an amendment in the Juvenile Justice (Care and Protection of Children) Act, 2000 [JJ Act] in 2011 wherein the discriminatory Section 48 (2) of the JJ Act has been omitted. Further, the Ministry of Women and Child Development is implementing the Centrally Sponsored Integrated Child Protection Scheme (ICPS) aimed at providing services to children in need of care and protection. Special provisions are available under ICPS for better nutrition, nursing care, specialised medical assistance etc. for special needs children in the Homes, including children with HIV/AIDS. Department of AIDS Control, National AIDS Control Organisation, Ministry of Health & Family Welfare, does not have any specific programme for rehabilitation of HIV positive patients. However, Anti Retroviral Treatment (ART) Centres provide information to families of such children regarding various social protection schemes and other support available from various Ministries of Government of India/State Governments.